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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Stamp Application No. 211/91. (OA 211/91)

Shri R.D. Deharia.

... Applicant.

V/s.

The General Manager,
Central Railway,
Bombay V.T.

... Respondent.

Coram: Hon'ble Vice-Chairman, Shri U.C.Srivastava,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:

GENERAL JUDGMENT:-

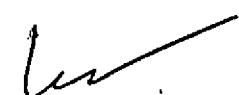
(Per Shri U.C.Srivastava, Vice-Chairman) Dt. 30.4.1991

The applicant has filed this application against an order dt. 8.4.1981 awarding him punishment of withholding of increment falling due on 1.5.1991 for 3 years without cumulative effect. Against the said order admittedly the applicant has filed an appeal, this is pending. In view of the pendency of the appeal, there is no question of entertaining this application.

However, we direct the Appellate Authority to dispose of the appeal filed by the applicant against the punishment order within a period of 3 months from the date of communication of this order. It is for the respondents to consider the applicant for promotion or not and we need not make any observation, as in case of

success he can get what he will be entitled to get.
With these observations and directions, the application
is rejected.


(M.Y. PRIOLKAR)
MEMBER (A)


(U.C. SRIVASTAVA)
VICE-CHAIRMAN